

ITEM NO.6

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8432/2015

(Arising out of impugned final judgment and order dated 15-09-2015 in CRLMC No. 3812/2015 passed by the High Court Of Delhi At New Delhi)

M/S. LOCODEL SOLUTIONS PVT. LTD.

PETITIONER(S)

VERSUS

STATE NCT OF DELHI &amp; ANR.

RESPONDENT(S)

(IA No. 17110/2015 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-07-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Simarpal Singh Sawhney, Adv.  
Ms. Liz Mathew, AOR

For Respondent(s) Ms. Aishwarya Bhati, Ld. ASG (NP)  
Ms. Kiran Suri, Adv.  
Mr. Pranay Ranjan, Adv.  
Ms. Suhashini Sen, Adv.  
Mr. Adit Khorana, Adv.  
Ms. Kirti Khangarot, Adv.  
Mr. Gurmeet Singh Makker, Adv.  
Mr. B. V. Balaram Das, AOR

Mr. Anirudh Wadhwa, Adv.  
Mr. Shivam Singh, Adv.  
Mr. Vipul Kumar, Adv.  
Mr. Nirvikar Singh, Adv.  
Mr. Anushree Malaviya, Adv.  
Mr. Gopal Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by the learned Counsel for

the respondent no.2 seeking adjournment as there is a possibility of settlement between the parties, the matter stands adjourned to 08.09.2022.

(POOJA SHARMA)  
COURT MASTER (SH)

(MONIKA DEY)  
COURT MASTER (NSH)